

LOK SABHA DEBATES

LOK SABHA

Friday, August 1, 2003/Sravana 10, 1925 (Saka)

The Lok Sabha met at Eleven of the clock

(MR. SPEAKER in the Chair)

(Interruptions)

SHRI RUPCHAND PAL (HOOGLY): Sir, very disparaging remarks have been made on the National Human Rights Commission. I have given a notice for Adjournment Motion. ... (Interruptions)

MR. SPEAKER: You can raise it during 'Zero Hour'.

12.01 hrs.

PAPERS LAID ON THE TABLE

Title: Papers laid on the Table by members/ministers.

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF COMMERCE AND INDUSTRY (SHRI ARUN JAITLEY): Sir, I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) of the Law Commission of India :-

1. One Hundred Eighty-Fourth Report on the Legal Education and Professional Training and Proposals for Amendments to the Advocates Act, 1961 and the University Grants Commission Act, 1956.

(Placed in Library. See No. LT 7860/2003)

- (2) One Hundred Eighty-Fifth Report on Review of the Indian Evidence Act, 1872 (Volumes I to IV).

(Placed in Library. See No. LT 7861/2003)

वस्त्र मंत्री (श्री सैयद शाहनवाज़ हुसैन) : महोदय, मैं श्री बसनगौडा रामनगौड की ओर से निम्नलिखित पत्र सभा पटल पर रखता हूँ -

- (1) कम्पनी अधिनियम 1956 की धारा 619क की उपधारा(1) के अन्तर्गत निम्नलिखित पत्रों की एक-एक प्रति(हिन्दी तथा अंग्रेजी संस्करण) :-

(एक) ब्रिटिश इंडिया कारपोरेशन लिमिटेड, कानपुर के र्वा, 2001-2002 के कार्यकरण की सरकार द्वारा समीक्षा ।

(दो) ब्रिटिश इंडिया कारपोरेशन लिमिटेड, कानपुर का र्वा 2001-2002 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियन्त्रक-महालेखापरीक्षक की टिप्पणियां।

- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library. See No. LT 7872/2003)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANDRAO VITHOBA ADSUL): Sir, I beg to lay on the Table--

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R. 521 (E) published in Gazette of India dated 1st July, 2003 together with an explanatory memorandum seeking to allow provisional assessment of consignments of vitrified and porcelain tiles, other than industrial vitrified tiles, produced by M/s Nanhai Shangyuan Oulian Construction

Ceramics Co. Limited, China and exported by M/s Prestige General Trading, Dubai, UAE.

(ii) G.S.R.522 (E) published in Gazette of India dated 1st July, 2003 together with an explanatory memorandum seeking to rescind Notification No.35/99-Cus., dated the 17th March, 1999.

(iii) G.S.R. 524(E) published in Gazette of India dated 3rd July, 2003 together with an explanatory memorandum seeking to amend Notification No.23/2002-Cus., dated the 1st March, 2002.

(iv) G.S.R. 525 (E) published in Gazette of India dated 7th July, 2003 together with an explanatory memorandum seeking to extend the imposition of final anti-dumping duty on graphite electrodes, originating in, or exported from China, at the rates recommended by the designated authority.

(v) G.S.R. 526 (E) published in Gazette of India dated 7th July, 2003 together with an explanatory memorandum seeking to rescind Notification No.20/98-Cus., dated the 5th May, 1998.

(vi) G.S.R. 534 (E) published in Gazette of India dated 9th July, 2003 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on green veneer tape, originating in, or exported from, Chinese Taipei, at the rates recommended by the Designated authority.

(vii) G.S.R. 537 (E) published in Gazette of India dated 10th July, 2003 together with an explanatory memorandum seeking to impose final anti-dumping duty on Mulberry Raw Silk (not thrown) 2A grade, originating in or exported from the People's Republic of China.

(viii) G.S.R. No. 543 (E) published in Gazette of India dated the 11th July, 2003 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Titanium dioxide, originating in, or exported from, the People's Republic of China, at the rates recommended by the designated authority.

(ix) G.S.R. No. 545 (E) published in Gazette of India dated the 14th July, 2003 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Ammonium nitrate, originating in, or exported from, Russia and Iran, at the rates recommended by the designated authority.

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) G.S.R. 544 (E) published in Gazette of India dated the 14th July, 2003 together with an explanatory memorandum seeking to amend Notification No. 50/96-Cus., dated the 23rd July, 1996.

(ii) S.O. 547 (E) published in Gazette of India dated the 14th May, 2003 together with an explanatory memorandum seeking to amend Notification No. 36/2001-Cus.(N.T) dated the 3rd August, 2001.

(iii) S.O. 603 (E) published in Gazette of India dated the 27th May, 2003 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.

(iv) S.O. 604 (E) published in Gazette of India dated the 27th May, 2003 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.

(v) S.O. 729 (E) published in Gazette of India dated the 25th June, 2003 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.

(vi) S.O. 730 (E) published in Gazette of India dated the 25th June, 2003 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.

2. A copy of the Coinage (Standard Weight and Remedy of Commemorative Coins) of the Hundred Rupees (Containing Silver 50%, Copper 40%, Nickel 5% and Zinc 5%), Ten Rupees (containing Copper 75% and Nickel 25%) and One Rupee Ferritic Stainless Steel (containing Iron 82% and Chromium 18%) coined in honour of "Maharana Pratap" Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 432 (E) in Gazette of India dated the 24th May, 2003 under sub-

section (1) of section 21 of the Coinage Act, 1906.

(Placed in Library. See No. LT 7862/2003)

(4) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of Bikaner and Jaipur, State Bank of Mysore, State Bank of Travancore and State Bank of Indore, for the year 2002-2003, alongwith Audited Accounts and Auditors' Report thereon under sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.

(Placed in Library. See No. LT 7863/2003)

(5) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

(i) Report on the working and activities of the Bank of Baroda for the year 2002-2003, alongwith Accounts and Auditor's Report thereon.

(ii) Report on the working and activities of the Bank of India for the year 2002-2003, alongwith Accounts and Auditor's Report thereon.

(iii) Report on the working and activities of the Syndicate Bank for the year 2002-2003, alongwith Accounts and Auditor's Report thereon.

(iv) Report on the working and activities of the Union Bank of India for the year 2002-2003, alongwith Accounts and Auditor's Report thereon.

(v) Report on the working and activities of the Punjab National Bank for the year 2002-2003, alongwith Accounts and Auditor's Report thereon.

(vi) Report on the working and activities of the Andhra Bank for the year 2002-2003, alongwith Accounts and Auditor's Report thereon.

(vii) Report on the working and activities of the Corporation Bank for the year 2002-2003, alongwith Accounts and Auditor's Report thereon.

(viii) Report on the working and activities of the Oriental Bank of Commerce for the year 2002-2003, alongwith Accounts and Auditor's Report thereon.

(ix) Report on the working and activities of the Vijaya Bank for the year 2002-2003, alongwith Accounts and Auditor's Report thereon.

(Placed in Library. See No. LT 7864/2003)

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

(i) G.S.R. No. 499 (E) published in Gazette of India dated the 20th June, 2003 together with an explanatory memorandum seeking to exempt the service tax leviable on call centres and medical transcription centres.

(ii) G.S.R. No. 500 (E) published in Gazette of India dated the 20th June, 2003 together with an explanatory memorandum seeking to exempt the service tax leviable on services provided in relation to commercial training or coaching by vocational training institutes, computer training and recreational training institutes.

(iii) G.S.R. No. 501 (E) published in Gazette of India dated the 20th June, 2003 together with an explanatory memorandum seeking to exempt the service tax leviable on services by certain commercial training or coaching centres or vocational training institutes as mentioned in the Notification, subject to certain conditions.

(iv) G.S.R. No. 502 (E) published in Gazette of India dated the 20th June, 2003 together with an explanatory memorandum seeking to exempt the service tax leviable on services in relation to the maintenance or repair, under a maintenance contract or agreement in relation to maintenance or repair of any goods or equipment excluding motor vehicle, which was entered into prior to the 1st day of July, 2003 provided the bill for such services is raised, and payment made, before the 1st July, 2003.

(v) G.S.R. No. 503 (E) published in Gazette of India dated the 20th June, 2003 together with an explanatory memorandum seeking to exempt with effect from 1st July, 2003 so much of the value of all the taxable services, as is equal to the value of goods and materials sold by the service provider to the recipient of service, from the service tax leviable thereon subject to certain conditions.

(vi) G.S.R. No. 504 (E) published in Gazette of India dated the 20th June, 2003 together with an explanatory memorandum seeking to exempt business auxiliary services provided by a commission agent who has been defined as a person who causes sale or purchase of goods, on behalf of another person for a consideration which is based on the quantum of such sale or purchase.

(vii) G.S.R. No. 505 (E) published in Gazette of India dated the 20th June, 2003 together with an explanatory memorandum seeking to exempt taxable services provided to any person by a mandap keeper for the use of the precincts of a religious place as a mandap, from the service tax leviable thereon.

(7) A copy of the Notification No. G.S.R. 498 (E)(Hindi and English versions) published in Gazette of India dated the 20th June, 2003 appointing 1st July, 2003 as the date from which the service tax shall be levied issued under sub-section (2) of section 66 of the Finance Act, 1994, together with an explanatory memorandum.

(8) A copy each of the following Notifications (Hindi and English versions) under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985:-

(Placed in Library. See No. LT 7865/2003)

(i) The Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2003 published in Notification No. G.S.R. 115 (E) in Gazette of India dated the 21st February, 2003 together with an explanatory memorandum.

(ii) The Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2003 published in Notification No. G.S.R. 217 (E) in Gazette of India dated the 17th March, 2003 together with an explanatory memorandum.

(Placed in Library. See No. LT 7866/2003)

(9) A copy of the Notification No. G.S.R. 481 (E) (Hindi and English versions) published in Gazette of India dated the 12th June, 2003 together with an explanatory memorandum prescribing the duty of excise payable on reprocessed plastic granules, manufactured and cleared by a hundred per cent export oriented undertakings or a unit in a free trade zone shall not be required to be paid for the period commencing from 2nd June, 1998 and ending with 9th May, 2000 under sub-section (2) of section 38 of the Central Excise Act, 1944.

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

(i) The Indian Overseas Bank (Employees') Pension (Amendment) Regulations, 2002 published in Notification No. PAD/PEN/002/2002 in Gazette of India dated the 1st March, 2003.

(ii) The UCO Bank (Employees') Pension (Amendment) Regulations, 2002 published in Notification No. PEN:1:2002 in Gazette of India dated the 5th April, 2003.

(iii) The Allahabad Bank (Employees') Pension (Amendment) Regulations, 2002 published in Notification No. Admn./5/4370 in Gazette of India dated the 12th April, 2003.

(iv) The Andhra Bank (Employees') Pension (Amendment) Regulations, 2002 published in Notification No.666/20/P/517 in Gazette of India dated the 3rd May, 2003.

(11) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i to iii) of (10) above.

(Placed in Library. See No. LT 7867/2003)

(12) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:-

(i) The Securities and Exchange Board of India (Central Listing Authority)(Amendment) Regulations, 2003 published in Notification No. S.O. 443 (E) in Gazette of India dated the 17th April, 2003.

(ii) The Securities and Exchange Board of India (Foreign Institutional Investors) (Amendment) Regulations, 2003 published in Notification No. S.O. 548 (E) in Gazette of India dated the 14th May, 2003.

(iii) The Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2003 published in Notification No. S.O. 632 (E) in Gazette of India dated the 29th May, 2003.

(iv) The Securities and Exchange Board of India (Depositories and Participants) (Amendment) Regulations, 2003 published in Notification No. S.O. 696 (E) in Gazette of India dated the 16th June, 2003.

(v) The Securities and Exchange Board of India (Debenture Trustees) (Amendment) Regulations, 2003 published in Notification No. S.O. 763 (E) in Gazette of India dated the 4th July, 2003.

(vi) The Securities and Exchange Board of India (Prohibition of Insider Trading) (Amendment) Regulations, 2003 published in Notification No. S.O. 796 (E) in Gazette of India dated the 11th July, 2003.

(Placed in Library. See No. LT 7868/2003)

(13) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2003, together with Auditor's Report thereon:-

(i) Adhivyanan Grama Bank, Dharmapuri.

(ii) Alaknanda Gramin Bank, Pauri Garhwal

(iii) Aligarh Gramin Bank, Aligarh

(iv) Alwar Bharatpur Anchalik Gramin Bank, Bharatpur.

(v) Barabanki Gramin Bank, Barabanki

(vi) Bastar Kshetriya Gramin Bank, Jagdalpur.

(vii) Bhandara Gramin Bank, Bhandara

(viii) Bhilwara-Ajmer Kshetriya Gramin Bank, Bhilwara

(ix) Bikaner Kshetriya Gramin Bank, Bikaner.

(x) Buldhana Gramin Bank, Buldhana.

(xi) Bundi-Chittorgarh Kshetriya Gramin Bank, Bundi

(xii) Chaitanya Grameena Bank, Tenali.

(xiii) Chhindwara-Seoni Kshetriya Gramin Bank, Chhindwara.

(xiv) Cuttack Gramya Bank, Cuttack.

(xv) Damoh-Panna-Sagar Kshetriya Gramin Bank, Damoh.

(xvi) Dungarpur Banswara Kshetriya Gramin Bank, Dungarpur.

(xvii) Etah Gramin Bank, Etah.

- (xviii) Faizabad Kshetriya Gramin Bank, Faizabad.
- (xix) Fatehpur Kshetriya Gramin Bank, Fatehpur.
- (xx) Hadoti Kshetriya Gramin Bank, Kota.
- (xxi) Hazaribagh Kshetriya Gramin Bank, Hazaribagh.
- (xxii) Junagadh Amreli Gramin Bank, Junagadh.
- (xxiii) Kalpatharu Grameena Bank, Tumkur.
- (xxiv) Kapurthala-Firozpur Kshetriya Gramin Bank, Kapurthala.
- (xxv) Kshetriya Gramin Bank, Hoshangabad.
- (xxvi) Mahakaushal Kshetriya Gramin Bank, Narsinghpur
- (xxvii) Malaprabha Grameena Bank, Dharwad.
- (xxviii) Manipur Rural bank, Keisampat, Imphal.
- (xxix) Marudhar Kshetriya Gramin Bank, Churu
- (xxx) Marwar Gramin Bank, Pali.
- (xxxi) Nalanda Gramin Bank, Biharsharif.
- (xxxii) Patilputra Gramin Bank, Patna.
- (xxxiii) Pratapgarh Kshetriya Gramin Bank, Pratapgarh.
- (xxxiv) Raebareli Kshetriya Gramin Bank, Raebareli.
- (xxxv) Rajgarh Sehore Kshetriya Gramin Bank, Sehore.
- (xxxvi) Rani Lakshmbai Kshetriya Gramin Bank, Jhansi.
- (xxxvii) Ratlam-Mandsaur Kshetriya Gramin Bank, Mandsaur.
- (xxxviii) Rewa Sidhi Gramin Bank, Rewa.
- (xxxix) Rushikulya Gramya Bank, Berhampur.
- (xl) Sabarkantha Gandhinagar Gramin Bank, Himatnagar.
- (xli) Samyut Kshetriya Gramin Bank, Azamgarh.
- (xlii) Saran Kshetriya Gramin Bank, Chapra.
- (xliii) Shahdol Kshetriya Gramin Bank, Shahdol
- (xliv) Shahjahanpur Kshetriya Gramin Bank, Shahjahanpur.
- (xlv) Shivpuri-Guna Kshetriya Gramin Bank, Shivpuri
- (xlvi) Singhbhum Kshetriya Gramin Bank, Chaibasa.
- (xlvii) Siwan Kshetriya Gramin Bank, Siwan.
- (xlviii) Sri Sathavahana Grameena Bank, Karimnagar.
- (xlix) Sri Ganganagar Kshetriya Gramin Bank, Sri Ganganagar.
- (l) Subansiri Gaonlia Bank, North Lakhimpur.
- (li) Surat Bharuch Gramin Bank, Bharuch.
- (lii) Thar Anchalik Gramin Bank, Jodhpur.
- (liii) Tungabhadra Gramin Bank, Bellary

- (liv) Valsad-Dangs Gramin Bank, Valsad
- (lv) Bareilly Kshetriya Gramin Bank, Bareilly
- (lvi) Bilaspur Raipur Kshetriya Gramin Bank, Bilaspur.
- (lvii) Kalahandi Anchalik Gramya Bank, Kalahandi.
- (lviii) Kolar Gramin Bank, Kolar.
- (lix) Solapur Gramin Bank, Solapur.
- (lx) Srirama Grameena Bank, Nizamabad.
- (lxi) Yavatmal Gramin Bank Yavatmal.
- (lxii) Aravali Kshetriya Gramin Bank, Sawai Madhopur
- (lxiii) Jamnagar Rajkot Gramin Bank, Jamnagar.
- (lxiv) Kashi Gramin Bank, Varanasi
- (lxv) Mandla Balaghat Kshetriya Gramin Bank, Mandla
- (lxvi) Murshidabad Gramin Bank, Murshidabad.
- (lxvii) Pithoragarh Kshetriya Gramin bank, Pithoragarh.
- (lxviii) Raigarh Kshetriya Gramin Bank, Raigarh.
- (lix) Sri Saraswathi Grameena Bank, Adilabad.
- (lxx) Sultanpur Kshetriya Gramin Bank, Sultanpur.
- (lxxi) Surendranagar Bhavnagar Gramin Bank, Surendranagar.
- (lxxii) Vallalar Grama Bank, Cuddalore.

(Placed in Library. See No. LT 7873/2003)

(14) A copy of the the Customs Tariff (Determination of Origin of Goods under the Preferential Trade Agreement between the Transitional Islamic State of Afghanistan and Republic of India) Rules, 2002 (Hindi and English versions) published in Notification No. S.O.542 (E) in Gazette of India dated the 13th May, 2003 under section 10 of the Customs Tariff Act, 1975 together with an explanatory memorandum.

(Placed in Library. See No. LT 7869/2003)

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Mumbai, for the year 2002-2003, alongwith Audited Accounts under sub-section (5) of sections 19 and 24 of the Export-Import Bank of India Act, 1981.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Mumbai, for the year 2002-2003.

(Placed in Library. See No. LT 7870/2003)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRI SATYA BRATA MOOKHERJEE): Sir, I beg to lay on the Table a copy of the Spices Board (Registration of

Exporters) (Amendment) Regulations, 2003 (Hindi and English versions) published in Notification No. F.No. Admn./Reg./01/2003 in Gazette of India dated the 30th June, 2003 under section 40 of the Spices Board Act, 1986.

(Placed in Library. See No. LT 7871/2003)
